

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A No.1855/AHD/2014

निर्धारण वर्ष/Assessment Year: 2010-11

The Income Tax Officer, Ward-4(1), Surat.	Vs.	Radha Krishna Terene Pvt. Ltd., 519, Silk Plaza Market, Ring Road, Surat – 395 003. [PAN: AAECR 3802 N]
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

आ.अ.सं./I.T.A No.1930/AHD/2014

निर्धारण वर्ष/Assessment Year: 2010-11

Radha Krishna Terene Pvt. Ltd., 519, Silk Plaza Market, Ring Road, Surat – 395 003. [PAN: AAECR 3802 N]	Vs	The Income Tax Officer, Ward-4(1), Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओर से /Assessee by	Shri Rasesh Shah – CA
राजस्वकीओर से /Revenue by	Smt. Anupama Singla - Sr.DR

सुनवाई की तारीख/ Date of hearing:	09.02.2021
उद्घोषणा की तारीख/Pronouncement on:	09.02.2021

आदेश / O R D E R

PER PAWAN SINGH, JUDICIAL MEMEBER:

1. These cross appeals by the Assessee and Revenue are directed against the common orders of Id.Commissioner of Income Tax(Appeals)-II, Surat dated 16.04.2014 for the assessment years (AY) 2010-11.
2. Both the appeals came up for hearing on 9th February 2021. The assessee has already submitted an application dated 08.02.2021 for withdrawal of appeal on the ground that the assessee has settled the

dispute with the Revenue under Vivad se Visvas Scheme-2020, for the tax liability for assessment year 2010-11 and had already received Form-3, vide Certificate No.233042020300121, issued from the office of Principal Commissioner of Income Tax, Surat-1, dated 30.01.2021 copy of which is filed. The Ld. AR for the assessee submits that the assessee shall pay the full and final demand as per undertaking given by assessee. The Ld.AR of assessee prayed for withdrawal of the assessee's appeal and further pray that the revenue should also withdraw its appeal.

3. The Id. Senior Departmental Representative (Sr.DR) appearing for the Revenue has no objection if the appeal of assessee is dismissed as withdrawn. Similarly, for the appeal filed by the revenue, the Ld. DR for the revenue submits that she may also be allow to withdraw revenue's appeal. Considering the submissions of the Ld. AR of the assessee, and the Ld. DR for the revenue, both the parties are allowed to withdraw their respective appeals. Resultantly, the appeal of the Revenue and the Cross Appeal of the Assessee are dismissed as withdrawn.

Order pronounced on 9th February 2021 at the time of hearing in virtual court.

Sd/-
(Dr.ARJUN LAL SAINI)
(लेखा सदस्य/ACCOUNTANT MEMBER)

Sd/-
(PAWAN SINGH)
(न्यायिक सदस्य/JUDICIAL MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 9th Feb 2021 /#SGR

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

/ / **TRUE COPY** / /

Assistant Registrar, Surat